

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS**SITTING ARRANGEMENT - FROM 02.04.2018 (REVISED)**

Sl.No	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble Chief Justice and A.Selvam, J	<u>From 02.04.2018 to 04.04.2018</u> Public Interest Litigations not assigned to any other Bench Income Tax Appeals and Writ Appeals relating to Income Tax from 2009 onwards Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property Matters Original Side Appeals relating to Admiralty and Intellectual Property
1a	The Hon'ble Chief Justice and Abdul Quddhose, J	<u>From 05.04.2018 onwards</u> Public Interest Litigations not assigned to any other Bench Income Tax Appeals and Writ Appeals relating to Income Tax from 2009 onwards Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property Matters Original Side Appeals relating to Admiralty and Intellectual Property
1b	Abdul Quddhose, J	<u>From 02.04.2018 to 04.04.2018</u> - old Civil Revision Petitions - upto the year 2010 (All Stages) <u>From 05.04.2018</u> - Whenever Division Bench is not sitting - old Civil Revision Petitions - upto the year 2010 (All Stages)
2	Huluvadi G.Ramesh, J and M.Dhandapani, J	Public Interest Litigation relating to Rights of Senior Citizens, Rights of Women, Rights of Children and Rights of Disabled Writ Petitions relating to Service, to be heard by a Division Bench (except Judicial Service) Writ Appeals relating to Education, Labour and Service, except Judicial Service Writ Appeals not assigned to any other Division Bench Appeals arising out of Orders/Judgments of the Central Administrative Tribunal

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2a	M.Dhandapani, J	Whenever Division Bench is not sitting - Writ Petitions which are ready for hearing irrespective of classification - from the year 2006 to 2008, as per Provisional list
3	S.Manikumar, J and V.Bhavani Subbharoyan, J	Writ Petitions/Civil Revision Petitions relating to the decisions of Debt Recovery Tribunals and Debt Recovery Appellate Tribunal. Appeals / Writ Appeals relating to decisions of Tribunals other than Central Administrative Tribunal, Writ Appeals and Appeals relating to Tax Matters, other than Income Tax to be heard by a Division Bench (All Stages) - from the year 2009 onwards Writ Appeals relating to Industries & Forests (All Stages)
3a	S.Manikumar, J	Cases relating to Administrator General and Official Trustee
3b	V.Bhavani Subbharoyan, J	Whenever Division Bench is not sitting - Writ Petitions which are ready for hearing irrespective of classification - from the year 2009 and 2010, as per Provisional list
4	K.K.Sasidharan, J and R.Subramanian, J	Writ Appeals / Appeals / Writ Petitions to be heard by a Division Bench relating to Land Acquisition, Land Ceiling, Land Reforms and other Land Laws (All Stages) Writ Appeals which are ready for hearing irrespective of classification and irrespective of date of filing - from the year 2015
4a	R.Subramanian, J	Whenever Division Bench is not sitting - Second Appeals - from the year 2008 to 2011 (All Stages), As per Provisional List
5	M.Venugopal, J and R.Hemalatha, J	Habeas Corpus Petitions, Criminal Appeals (except Cases relating to Crime against Women) to be heard by a Division Bench. Division Bench Criminal Side matters not specifically assigned to any other Division Bench (All Stages) Writ Petitions to be heard by a Division Bench and Writ Appeals relating to Judicial Service and Service of Court Employees, including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court

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5a	R.Hemalatha, J	Whenever Division Bench is not sitting - Criminal Original Petitions (u/s. 482 of Cr.PC.) (All Stages) and WP (Cr.PC) - (upto the year 2011), as per Provisional List
6	R.Subbiah, J and P.D.Audikesavalu, J	Writ Petitions to be heard by a Division Bench not specially assigned to any other Division Bench (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages) All First Appeals to be heard by a Division Bench All First Miscellaneous Appeals (except those Appeals arising from Motor Accident Claims Tribunal) Second Appeals and Second Miscellaneous Appeals to be heard by a Division Bench (All Stages) - up to the year 2014 Commercial Appellate Division Appeals from Commercial Division of High Court (other than Admiralty, Arbitration and Intellectual Property Matters) Commercial Appellate Division Appeals from Commercial Courts, to be heard by Division Bench, First Appeals and First Miscellaneous Appeals
6a	P.D.Audikesavalu, J	Whenever Division Bench is not sitting - Writ Petitions which are ready for hearing - irrespective of classification upto the year 2005, as per Provisional List
7	M.Sathyannarayanan, J and P.Rajamanickam, J	Public Interest Litigation relating to Land Encroachment, Unauthorised Construction, Mines and Minerals Writ Appeals/Appeals/Writ Petitions to be heard by a Division Bench relating to Mines & Minerals, Land Encroachment, Municipalities, Panchayats, other Local Authorities and Unauthorised Construction (All Stages) Original Side Appeals not assigned to any other Bench, including Appeals arising out of Interlocutory Orders passed on the Original Side of the High Court (All Stages)
7a	P.Rajamanickam, J	Whenever Division Bench is not sitting - Criminal Appeals (All Stages) - from the year 2009 to 2011, as per Provisional List

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8	N.Kirubakaran, J and R.Pongiyappan, J	First Miscellaneous Appeals arising from Motor Accident Claims Tribunal), Second Appeals and Second Miscellaneous Appeals to be heard by a Division Bench (All Stages) - from the year 2015
8a	R.Pongiyappan, J	Whenever Division Bench is not sitting - Criminal Revisions (All Stages) - upto the year 2011, as per Provisional List
9	M.M.Sundresh, J	Applications for setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification, Company Petitions and Company Appeals to be heard by a Single Bench
10	T.S.Sivagnanam, J and N.Seshasayee, J	Monday to Wednesday - Income Tax Appeals and Writ Appeals relating to Income Tax upto the year 2008 Appeals relating to Tax Matters, other than Income Tax to be heard by a Division Bench (All Stages) - upto the year 2008
10a	T.S.Sivagnanam, J	<u>Monday to Wednesday</u> After Division Bench work - Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax, Customs and Central Excise, Prohibition and State Excise (All Stages)) <u>Thursday and Friday from 10.30 A.M.</u> Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax, Customs and Central Excise, Prohibition and State Excise (All Stages))
10b	N.Seshasayee, J	Whenever Division Bench is not sitting - Civil Revision Petitions - of the year 2011 to 2014 - (All Stages), as per Provisional List
11	T.Raja, J	Writ Petitions - relating to matters which are not specifically assigned to any other Bench (All Stages) - from the year 2014

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12	S.Vimala, J and S.Ramathilagam, J	Criminal Appeals relating to Crime Against Women to be heard by the Division Bench Writ Appeals which are ready for hearing irrespective of Classification and irrespective of date of filing - upto the year 2014
12a	S.Vimala, J	After Division Bench work, Old Writ Petitions relating to Service (All stages) as per the Provisional List
12b	S.Ramathilagam, J	After Division Bench work and Whenever Division Bench is not sitting - First Miscellaneous Appeals (except Appeal arising from Motor Accident Claims Tribunal and Second Miscellaneous Appeal - upto the year 2014 (All Stages)
13	P.N.Prakash, J	Criminal Original Petitions (u/s.407 & 482 of CrI.PC), WP (Cr.PC) (All Stages) - from the year 2012
14	Pushpa Sathyanarayana, J	Arbitration Matters, including petitions under Section 11, but except Applications for Setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification
15	K.Kalyanasundaram, J	Writ Petitions relating to Municipalities, Panchayat and Local Bodies (All Stages) and Writ Petitions relating to Land Acquisition (All Stages) Writ Petitions - relating to the matters which are not specifically assigned to any other Bench (All Stages) - upto the year 2013
16	S.Vaidyanathan, J	Writ Petitions - relating to Education (All Stages)
17	R.Mahadevan, J	First Appeals filed under Order 41, Rule 1 of the Civil Procedure Code(All Stages) First Appeals relating to Land Acquisition First Miscellaneous Appeals (Except Motor Accident Claims Tribunal Cases) and Second Miscellaneous Appeals to be heard by a Single Bench (All Stages) - from the year 2015
18	Satrughana Pujahari, J	Writ Petitions - relating to Service (All Stages)

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19	V.M.Velumani, J	Petitions under Section 24 of Civil Procedure Code - (All Stages) Second Appeals (All Stages) - from the year 2015
20	V.Bharathidasan, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications in respect of Suits which are ready to be listed and/or are listed for final hearing - upto the year 2014 (except Commercial Division Cases) Insolvency Petitions (All Stages)
21	P.Kalaiyaran, J	Criminal Appeals (All Stages) - from the year 2012
22	V.Parthiban, J	Writ Petitions - which are ready for hearing irrespective of classification - from the year 2011 Miscellaneous Petitions including Petitions for vacating of Interim orders in Writ Petitions - upto the year 2012. Election Petitions not assigned to any other Bench
23	S.M.Subramaniam, J	Writ Petitions relating to Labour (All Stages) Miscellaneous Petitions including Petitions for vacating of Interim orders in Writ Petitions - from the year 2013
24	T.Ravindran, J	Interlocutory Applications in Suits not ready for final hearing (except cases relating to Commercial Division) Second Appeals (All Stages) - upto the year 2007
25	S.Baskaran, J	Appeals from Motor Accidents Claims Tribunal to be heard by a Single Bench (All Stages)
26	P.Velmurugan, J	Civil Revision Petitions (All Stages) - from the year 2015 Second Appeals (All Stages) - from the year 2012 to 2014
27	G.Jayachandran, J	CBI & Prevention of Corruption Act Cases (Criminal Appeals, Criminal Revisions, Criminal Original Petitions and Writ Petitions (Cr.Pc.) - (All Stages)
28	C.V.Karthikeyan, J	Cases relating to Commercial Division ie., Civil Suits (Commercial) - All Stages

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29	RMT.Teeka Raman, J	Criminal Appeals - up to the year 2008 (All Stages) Criminal Revision cases (All Stages) - from the year 2012 Criminal Appeals (relating to Crime against Women) to be heard by a Single Bench (All Stages)
30	N.Sathish Kumar, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications in respect of Suits which are ready to be listed and/or are listed for final hearing - from the year 2015 (except Commercial Division cases) Original Petitions (other than Arbitration matters), Testamentary Original Suits and Original Matrimonial Suits (All Stages)
31	A.D.Jagadish Chandira, J	Criminal Original Petitions - Anticipatory Bail and Bail

Note:

• **Admissions in Second Appeals and Civil Revision Petitions (except Petitions filed under Article 227 of the Constitution of India) to be taken up by a Single Bench will be listed before the Hon'ble Portfolio Judge of the District from which the Second Appeal/Civil Revision arises, if the Hon'ble Portfolio Judge is available, and if not, before the Second Hon'ble Portfolio Judge and in case neither of them is available, before the Bench as per Roster. Admissions in Second Appeals to be posted before Division Bench will be posted before a Division Bench of which the portfolio Judge or Second Portfolio Judge is a member and if no such Division Bench is available, before the Division Bench as per Roster.**

• Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.

• All Writ Petitions in which the vires of any statute/statutory provision/statutory rule/statutory regulation is under challenge shall be listed before the Hon'ble First Division Bench.

• Contempt Matters relating to orders of Hon'ble Single Judges who are no longer in Office shall be heard by the Bench having determination in respect of the proceedings giving rise to the order of which violation is alleged.

• Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//